

Annexure-6

Name of the Corporate Debtor: Khator Fibre and Fabrics Limited Date of commencement of liquidation: 28.07.2022; List of Stakeholders as on: 28.11.2022

List of operational creditors (other than Workmen, Employees and Government Dues)
(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of Claim Admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted						
1	Leomine Organics Pvt. Ltd.	30.08.2022	1,07,01,415.88	1,07,01,415.88	Unsecured	-	No	-	-	-	-	-	-	-	The amount of claim has been admitted as based on Hon'ble NCLT order and audited Financial Statement as on 31st March, 2019
2	Sunrise Auxichem Pvt. Ltd.	01.09.2022	29,29,289.00	15,68,779.00	Unsecured	-	No	-	-	-	-	13,60,510.00	-	-	The amount of claim has been admitted based on invoices and bank statements provided by the creditor. The creditor did not have any contractual/documentary proof pursuant to interest rate charged over principle amount. Thus, the difference of interest amount is rejected.
3	National Dyechem	01.09.2022	40,51,228.00	18,81,066.00	Unsecured	-	No	-	-	-	-	21,70,162.00	-	-	The claim has been admitted based on invoices and bank statements provided by the creditor. The creditor did not have any contractual/documentary proof pursuant to interest rate charged over principle amount. Thus, the difference of interest amount is rejected.
4	BSE Limited	02.09.2022	74,11,140.00	15,45,360.00	Unsecured	-	No	-	-	-	-	58,65,780.00	-	-	The amount of claim has been admitted included annual listing fees and interest thereon. The amount of claim has been rejected as fines/penalties.
5	Akshay Transport Co	Pursuant to amendment under IBB (Liquidation Process) Regulation, 2022, the liquidator has collated the claim which was submitted during CIRP, but not during liquidation process.	18,26,750.00	-	Unsecured	-	No	-	-	-	-	18,26,750.00	-	-	The amount of claim has been rejected due to non-production of appropriate documentary proof even after so many reminder for verification of claim.
6	Maheshwari Traders	Pursuant to amendment under IBB (Liquidation Process) Regulation, 2022, the liquidator has collated the claim which was submitted during CIRP, but not during liquidation process.	3,75,94,625.00	-	Unsecured	-	No	-	-	-	-	3,75,94,625.00	-	-	The amount of claim has been rejected due to non-production of appropriate documentary proof even after so many reminder for verification of claim.
7	A K Traders	Pursuant to amendment under IBB (Liquidation Process) Regulation, 2022, the liquidator has collated the claim which was submitted during CIRP, but not during liquidation process.	12,53,594.00	-	Unsecured	-	No	-	-	-	-	12,53,594.00	-	-	The amount of claim has been rejected due to non-production of appropriate documentary proof even after so many reminder for verification of claim.

8	Shree Krishna Packaging	Pursuant to amendment under IBBI (Liquidation Process) Regulation, 2022, the liquidator has collated the claim which was submitted during CIRP, but not during liquidation process.	1,15,28,764.00	54,58,352.00	Unsecured	-	No	-	-	-	-	60,70,412.00	-	The amount of claim has been admitted based on ledger confirmation provided by management of Corporate Debtor, Khator Fibre and Fabrics Limited to creditor, M/s Shree Krishna Packaging. The difference of claim amount of Rs. 60,70,412.00 has been rejected due to non-production of appropriate documentary proof even after so many reminders for verification of claim.
9	Research India	Pursuant to amendment under IBBI (Liquidation Process) Regulation, 2022, the liquidator has collated the claim which was submitted during CIRP, but not during liquidation process.	33,17,121.00	-	Unsecured	-	No	-	-	-	-	33,17,121.00	-	The amount of claim has been rejected due to non-production of appropriate documentary proof even after so many reminder for verification of claim.
10	Research Dye Chem Pvt. Ltd	Pursuant to amendment under IBBI (Liquidation Process) Regulation, 2022, the liquidator has collated the claim which was submitted during CIRP, but not during liquidation process.	23,67,150.00	-	Unsecured	-	No	-	-	-	-	23,67,150.00	-	The amount of claim has been rejected due to non-production of appropriate documentary proof even after so many reminder for verification of claim.
TOTAL			8,29,81,076.88	2,11,54,972.88		-		-	-	-	-	6,18,26,104.00	0.00	